

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 639/2022

IN THE MATTER OF:-

PRITIPAL SHARMA

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

D.O.H.:20.03.2023

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RESPONDENT NO. 6 TO 9.

Place: Delhi

THROUGH

Dated: 14.02.2023

(DEEPAK KUMAR & S. K. TIWARY)
ADVOCATESCH. NO. L-8, NEAR GATE NO.2,
TIS HAZARI COURTS, DELHI
MOB. NO.9312117205
EMAIL ID. drdeepakyadavadv07@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 639/2022

IN THE MATTER OF:-

PRITIPAL SHARMA

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

D.O.H.:20.03.2023

REPLY ON BEHALF OF RESPONDENTS NO. 6 TO 9 TO THE ORIGINAL APPLICATION FILED BY APPLICANT UNDER SECTION 14, 15 R/W 18 (1) OF THE NGT ACT, 2010

MOST RESPECTFULLY SHOWETH:-

PRELIMINARY OBJECTIONS:-

1. That the present application is not maintainable and liable to be dismissed because the respondents no. 6 to 9 have constructed stairs and ramps only for entry and exit from their houses and by way of this construction no any type blocked the drains. It is also submitted that the open drain is always harmful for the public and is most required covering the said drains. It is specifically submitted that the houses of the respondents no. 6 to 9 were built in the year of 2011, whereas the road of G-1 Block, Aya Nagar constructed in the month of February, 2021 and due this reason road level is very low from the houses of G-1 Block, Aya Nagar, Delhi. It is submitted that due to soil erosion of 3½ feet at the time of construction of road, the road of G-1 Block, Aya Nagar, has been low from the houses.

2. That the present application is nothing but merely an abuse of the process of law and has been filed by the applicant with malafide intentions to harass the Respondents no. 6 to 9 and as such, the same is not maintainable and is therefore liable to be dismissed.
3. That the present application is not maintainable for the non-joinder of MCD as necessary and proper party in the present application who has already been given a complaint by the applicant on 27.09.2021 by the applicant and the applicant has already mentioned in his present Original Application. As per the judgments of the Hon'ble Supreme Court a 'necessary party' is a person who ought to have been joined as a party and in whose absence no effective decree could be passed at all by the Court and a 'proper party' is a party who, though not a necessary party, is a person whose presence would enable the court to completely, effectively and adequately adjudicate upon all matters in disputes in the suit, though he need not be a person in favour of or against whom the decree is to be passed. Thus as per the settled law MCD is necessary and proper party in the present application.
4. That the applicant is not entitled to the relief claimed in his application against the above mentioned Respondent No. 6 to 9 there is no any reply filed by MCD on the complaint dated 27.09.2021, the applicant is already occupying the government property by illegal construction stairs and ramps outside his house without permission of the concern authority and by this illegal construction the Applicant has blocked the open drains due to which the cleansing of the open drain has been permanently prevented and the said construction of the stairs and ramps which

has permanently blocked the open storm-water drain is against the provisions of the Delhi Water Board Act, 1998.

PARAWISE REPLY :-

1. That the contents of the para no. 1 are matter of record and as such need no reply.
2. That the contents of the para no. 2 are matter of record and hence need no reply.
3. That in reply of contents of the para no. 3, it submitted that the applicant has filed the present application with malafide intentions to harass the Respondents no. 6 to 9.
4. That in the reply of the contents of the para no. 4, it is submitted that the applicant has raised a false and fabricated complaint against the coverage of stormwater drain by the people of Aya Nagar because any illegal coverage of stormwater drain by them, firstly harmful for the people of Aya Nagar and rest contents of para no.4 of the application are not relevant with the respondent no. 6 to 9. It is specifically submitted that the houses of the respondents no. 6 to 9 were built in the year of 2011, whereas the road of G-1 Block, Aya Nagar constructed in the month of February, 2021 and due this reason road level is very low from the houses of G-1 Block, Aya Nagar, Delhi. It is submitted that due to soil erosion of 3 ½ feet at the time of construction of road, the road of G-1 Block, Aya Nagar, has been low from the houses.

5. That the contents of the para no. 5 are matter of record and hence need no reply.
6. That the contents of the para no. 6 are matter of record and hence need no reply.
7. That the contents of the para no. 7 are matter of record and hence need no reply.
8. That the contents of the para no. 8 are matter of record and hence need no reply.
9. That the contents of the para no. 9 are matter of record and hence need no reply.

PARAWISE REPLY OF THE FACTS IN BRIEF:

5. That the contents of the para no. 5 are matter of record and hence need no reply.
6. That in the reply of the contents of the para no. 6, it is submitted that there is no concern with the respondent no.6 to 9.
7. That in the reply of the contents of the para no. 7, it is submitted that there is no concern with the respondent no.6 to 9.
8. That in the reply of the contents of the para no. 8, it is submitted that there is no concern with the respondent no.6 to 9.
9. That in the reply of the contents of the para no. 9, it is submitted that there is no concern with the respondent no.6 to 9.
10. That in the reply of the contents of the para no. 10, it is submitted that there is no concern with the respondent no.6 to 9.

11. That in the reply of the contents of the para no. 11, it is submitted that there is no concern with the respondent no.6 to 9.
12. That in the reply of the contents of the para no. 12, it is submitted that there is no concern with the respondent no.6 to 9.
13. That in the reply of the contents of the para no. 13, it is submitted that there is no concern with the respondent no.6 to 9.
14. That in the reply of the contents of the para no. 14, it is submitted that there is no concern with the respondent no.6 to 9.
15. That in the reply of the contents of the para no. 15, it is submitted that there is no concern with the respondent no.6 to 9.
16. That in the reply of the contents of the para no. 16, it is submitted that there is no concern with the respondent no.6 to 9.
17. That in the reply of the contents of the para no. 17, it is submitted that there is no concern with the respondent no.6 to 9.
- 18- 21. That in the reply of the contents of the para no. 18 to 21, it is submitted that there is no concern with the respondent no.6 to 9.
22. That the contents of para no. 22 are denied as stated. It is categorically denied that the Respondent no. 6 to 9 who are residents of the Aya Nagar locality have also encroached upon government property and have constructed stairs and ramps outside their houses without permission. It is specifically denied that these stairs and ramps constructed by the residents have blocked the open drains due to which the cleansing of the open drain has been permanently prevented. It is also specifically denied that the said construction of the stairs and the ramps which has permanently blocked the open storm-water drain is against the provisions of the Delhi Water Board Act, 1998. It is

submitted that there is no any type of coverage of stormwater drain and there is no question arising the increasing toxicity and leads to health hazards owing to trapped gases inside the drains and if any type of coverage of drain is there only for safety nature. It is submitted that the photographs has placed by the applicant as Annexure- A14 (Colly.) are totally misleading the facts and circumstances. It is submitted that open drain in residential house is always dangerous to people who resides there and if any coverage on drain in residential house is only for safety nature of public being.

23. That in the reply of para no.23 of the Original Application, it is submitted that the respondents no. 6 to 9 have built a ramp and steps and covered outside their houses is only for safety nature from happening the incidents. It is specifically denied that the respondents no. 6 to 9 along with other house owner in G-1 Block, Aya Nagar has built ramps and steps thereby encroaching the drainage. It is submitted that all houses are situated in high level from the road and due to this reason it is necessary to built ramps and steps only for entrance and existence from their houses and by these constructions no any type encroaching the drainage. It is submitted that coverage the drain in front of their houses is only for safety purpose and these coverage of drain is not stopping the flow of water of drain. It is specifically submitted that the houses of the respondents no. 6 to 9 were built in the year of 2011, whereas the road of G-1 Block, Aya Nagar constructed in the month of February, 2021 and due this reason road level is very low from the houses of G-1 Block, Aya Nagar, Delhi. It is submitted that due to soil

erosion of 3 ½ feet at the time of construction of road, the road of G-1 Block, Aya Nagar, has been low from the houses.

24. That in the reply of the contents of the para no. 24, it is submitted that there is no concern with the respondent no.6 to 9.

25. That in the reply of the contents of the para no. 25, it is submitted that there is no concern with the respondent no.6 to 9.

26. That the contents of the para no. 26 are matter of record and hence need no reply.

27. That in the reply of para no. 27 of the Original Application, it is submitted that no cause of action has arisen in favour of the petitioner and against the respondent no. 6 to 9th to demolish/remove the ramps and steps outside their premises.

REPLY TO GROUNDS.

1. That the contents of the para/ground 1 are matter of record and hence need no reply.
2. That in the reply of the contents of the para/ground no. 2, it is submitted that there is no concern with the respondent no.6 to 9.
3. That in the reply of the contents of the para/ground no. 3, it is submitted that there is no concern with the respondent no.6 to 9.
4. That in the reply of the contents of the para/ground no. 4, it is submitted that there is no concern with the respondent no.6 to 9.

5. That in the reply of the contents of the para/ground no. 5, it is submitted that there is no concern with the respondent no.6 to 9.
6. That in the reply of the contents of the para/ground no. 6, it is submitted that there is no concern with the respondent no.6 to 9.
7. That in the reply of the contents of the para/ground no. 7, it is submitted that there is no concern with the respondent no.6 to 9.
8. That in the reply of the contents of para/ground no.8, it is submitted that there is no any type of blockage of drain by the construction of ramps and step by the respondents no.6 to 9 and these constructions are only for safety nature and over the drain and not stopping the flow of water of drain.
- 9-10. That in the reply of the contents of para/ground no.9, it is submitted that the respondents no. 6 to 9 and residents of G-1 Block, Aya Nagar, Delhi covered the drain only for safety purpose and no to intention to effects the flow of water of drain. It is submitted that if any construction to effect the flow of water of drain firstly specifically effected the health of public who resides there. It is also submitted that open drain in residential house is specifically dangerous to the public being.

11. That in the reply of the contents of the para/ground no. 10, it is submitted that there is no obstructing the flow of drain by way of construction of ramps and steps by the respondent no.6 to 9. It is also submitted that ramps and steps constructed by the respondent over the drain only for safety and entrance/existence from their house. Rest para/ground no.11 of the Original Application is not relevant from the respondents no. 6 to 9, hence need no reply.

12. That in the reply of the contents of the para/ground no. 12, it is submitted that the respondent no.6 to 9 by way of construction ramps and steps outside their houses are no violating the Hon'ble NGT's order dated 13.01.2015. It is submitted that by the construction of ramps and steps by the respondent no. 6 to 9 is only for safety nature and entrance/ existence from their house.

13. That in the reply of the contents of the para/ground no. 13, it is submitted that there is no concern with the respondent no.6 to 9.

14-18. That the contents of the para/ground no. 14-18 are matter of record and hence need no reply.

That the contents of para 1 of the Limitation of the Original Application are matter of record and hence need no reply.

The last para is a prayer of Applicant to this Hon'ble court and it is respectfully submitted that in view of the aforesaid preliminary objections and submission in the para wise reply, the Applicant is not entitled to any relief claimed in the present Original Application in his favour.

PRAYER:-

In view of the aforesaid facts and circumstances it is respectfully prayed that the present Original Application of the Applicant may kindly be dismissed with heavy cost, in the interest of justice.

Rakesh Kr. Mehta for Applicant Sg. Shambhu Padwan

PLACE: DELHI

RESPONDENT NO. 6 TO 9

DATE: 14.02.2023.

THROUGH

Deepak Kumar
(DEEPAK KUMAR &
S. K. TIWARY)
ADVOCATES

SK

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 639/2022

IN THE MATTER OF:-

PRITIPAL SHARMA

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

A F F I D A V I T

AFFIDAVIT OF SHRI RAKESH KUMAR, S/O RAM PARMOD SINGH, AGED 46 YRS, R/O 1031, C-1/1, G-1 BLOCK, AYA NAGAR, PHASE-6, NEW DELHI- 110047.

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That I am the Respondent No. 6 in the above noted suit and as such, I am well conversant with the facts of the case and competent to swear this affidavit.
2. That the contents of the accompanying reply to the Original Application of Applicant has been drafted by my Counsel as per my instructions and the contents of the same have been duly read and understood by me in vernacular language, I hereby state that the facts stated therein are all true and correct to my knowledge. The facts stated therein may kindly be read as part and parcel of the present affidavit also as the contents of the same have not been reproduced herein for the sake of brevity.

VERIFICATION:

Rakesh Kumar
DEPONENT



14 FEB 2023

Verified at Delhi on this 14th day of February, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of the same is false and nothing material has been concealed therefrom.

Rakesh Kumar

DEPONENT

Identify the deponent who has signed in my Presence
D-11328/07



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Rakesh Kumar
S/o W/o D/o Ram Narmod Singh
R/o 103 Aya Nagar, N. D. 49
Identified by Shri/Smt. Deepak Kumar Adv
has solemnly sworn at
Delhi on 14/2/2023 to 27/23
that the Contents of the Affidavit have
been read and explained to him and he has
correct to his knowledge.

14 FEB 2023

Brij Bhushan Sharma
Oath Commissioner Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 639/2022

IN THE MATTER OF:-

PRITIPAL SHARMA

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

A F F I D A V I T

AFFIDAVIT OF SHRI SATISH KUMAR ROY, S/O
KAMALA ROY, AGED 47 YRS, R/O 1031, C-1, G-1 BLOCK, AYA
NAGAR, PHASE-6, NEW DELHI- 110047.

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That I am the Respondent No. 7 in the above noted suit and as such, I am well conversant with the facts of the case and competent to swear this affidavit.
2. That the contents of the accompanying reply to the Original Application of Applicant has been drafted by my Counsel as per my instructions and the contents of the same have been duly read and understood by me in vernacular language, I hereby state that the facts stated therein are all true and correct to my knowledge. The facts stated therein may kindly be read as part and parcel of the present affidavit also as the contents of the same have not been reproduced herein for the sake of brevity.

Ssthan
DEPONENT

VERIFICATION:



14 FEB 2023

Verified at Delhi on this 14th day of February, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of the same is false and nothing material has been concealed therefrom.

Sahin

DEPONENT

Identify the Deponent who has signed in my Presence
D-1132A/07

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Sahish Kumar Roy
S/o W/o D/o Ramale Roy
R/o 1031, Aya Nagar, M. Sec. 47
Identified by Shri Deepal Kumar Ad
has solemnly sworn at
Delhi on 14/2/2023 that the Contents of the Affidavit which have
been read and explained to him are true and
correct to his knowledge.

Brij Bhushan Sharma
Oath Commissioner Delhi



14 FEB 2023

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 639/2022

IN THE MATTER OF:-

PRITIPAL SHARMA

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

A F F I D A V I T

AFFIDAVIT OF SHRI ASUTOSH PANIGRAHI, S/O
BRAJA KISHORE PANIGRAHI, AGED 46 YRS, R/O 1031, C, G-
1 BLOCK, AYA NAGAR, PHASE-6, NEW DELHI- 110047.

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That I am the Respondent No. 8 in the above noted suit and as such, I am well conversant with the facts of the case and competent to swear this affidavit.
2. That the contents of the accompanying reply to the Original Application of Applicant has been drafted by my Counsel as per my instructions and the contents of the same have been duly read and understood by me in vernacular language, I hereby state that the facts stated therein are all true and correct to my knowledge. The facts stated therein may kindly be read as part and parcel of the present affidavit also as the contents of the same have not been reproduced herein for the sake of brevity.

Asutosh Panigrahi

DEPONENT

VERIFICATION:



14 FEB 2023

Verified at Delhi on this 14th day of February, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of the same is false and nothing material has been concealed therefrom.

Nandini

DEPONENT

Identify the Deponent who has signed in my presence
D-1132A/04

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. *Ashutosh Panigrahi*
S/o W/o/D/o. *Pradeep Kumar Panigrahi*
R/o. *1031 Aya Nagar N. Delhi-47*
Identified by Sh./Smt. *Deepali Kumar Adv*
has solemnly sworn to me at
Delhi on *14/2/2023* that the contents of the affidavit which have
been read and explained to him are true and
correct to his knowledge.

Brij Bhushan Sharma
Oath Commissioner Delhi



14 FEB 2023

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 639/2022

IN THE MATTER OF:-

PRITIPAL SHARMA

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

A F F I D A V I T

AFFIDAVIT OF SHRI SHAMBHU PASWAN, S/O BABU LAL PASWAN, AGED 42 YRS, R/O 1033P, G-1 BLOCK, AYA NAGAR, PHASE-6, NEW DELHI- 110047.

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That I am the Respondent No. 9 in the above noted suit and as such, I am well conversant with the facts of the case and competent to swear this affidavit.
2. That the contents of the accompanying reply to the Original Application of Applicant has been drafted by my Counsel as per my instructions and the contents of the same have been duly read and understood by me in vernacular language, I hereby state that the facts stated therein are all true and correct to my knowledge. The facts stated therein may kindly be read as part and parcel of the present affidavit also as the contents of the same have not been reproduced herein for the sake of brevity.

Shambhu Paswan
DEPONENT

VERIFICATION:



14 FEB 2023

Verified at Delhi on this 14th day of February, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of the same is false and nothing material has been concealed therefrom.

Shambhu Paswan
DEPONENT

Identify the Deponent who has signed in my Presence
Deepak Kumar Adv
D-1132A/07

CERTIFIED THAT THE DEPONENT I
Shri/Smt./Km. Shambhu Paswan
S/o W/o D/o. Babu Lal Paswan
R/o. 1033P Dya Nagar, N.Dy. 47
Identified by Shri/Smt. Deepak Kumar Adv
has solemnly affirmed before me at
Delhi on 14/2/2023 " No. 38/23
that the Contents of the affidavit which have
been read and explained to him are true and
correct to his knowledge.



14 FEB 2023

Brij Bhushan Sharma
Oath Commissioner Delhi

List of Document Produced by **PLAINTIFF** **DEFENDANT**

Order XIII Rule of the order of Civil Procedure from prescribed by the High Court
in the Court of National Green Tribunal, New Delhi Suit No. _____ of 201
PRITIPAL SHARMA Plaintiff

Versus

GOVT. OF NCT OF DELHI & Ors. Defendant

List of documents produced with the plaint (or the first Hearing
on behalf of the Plaintiff or Defendant)

Date of hearing 20/03/23 This list as filed by Respondent no. 6 to 9
This 14th day of Feb 2023

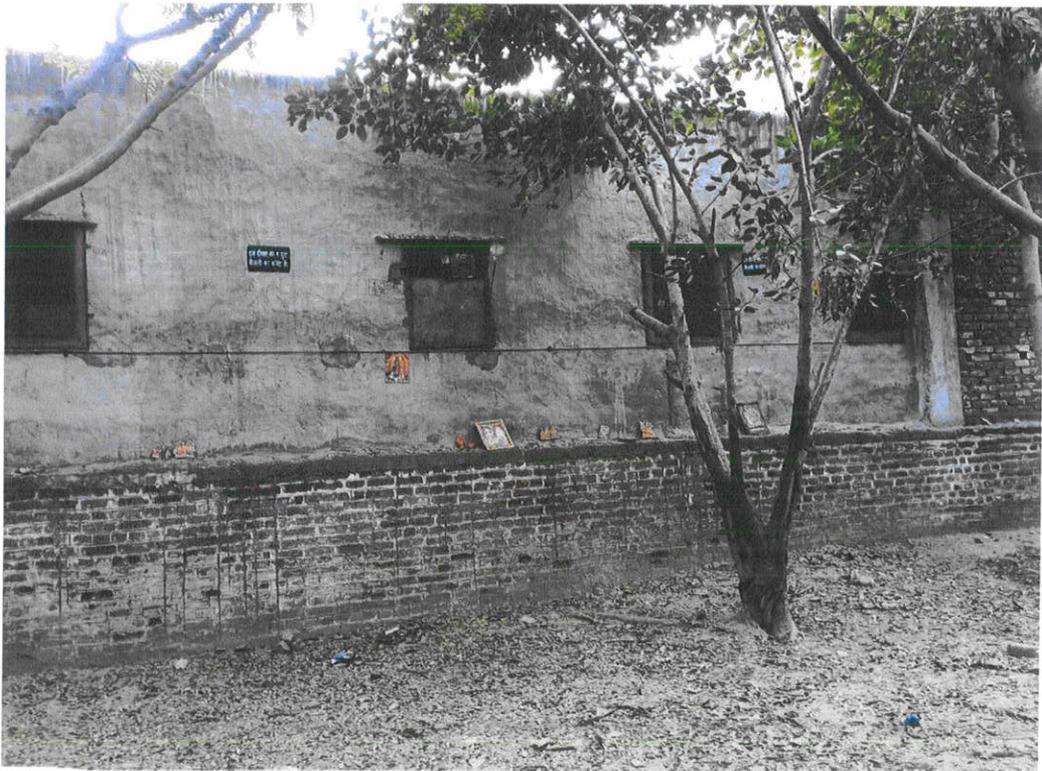
1	2	3	4	5	6
Serial No.	Description and date if any of this document	That the Document is intended to prove	What become of the document		Remark
			brought the record the exhibit mark put on the document	If rejected date of return to Party & Signature of Party or Pleader to whom the document was return	
1.	Photograph of Road & Park	→ 20.			
2.	Photographs of the Applicant's house.	→ 21			
3.	Photograph of common Road of houses and house of the applicant	→ 22			
4.	Photograph of the houses of the Respondents alongwith other houses	→ 23			

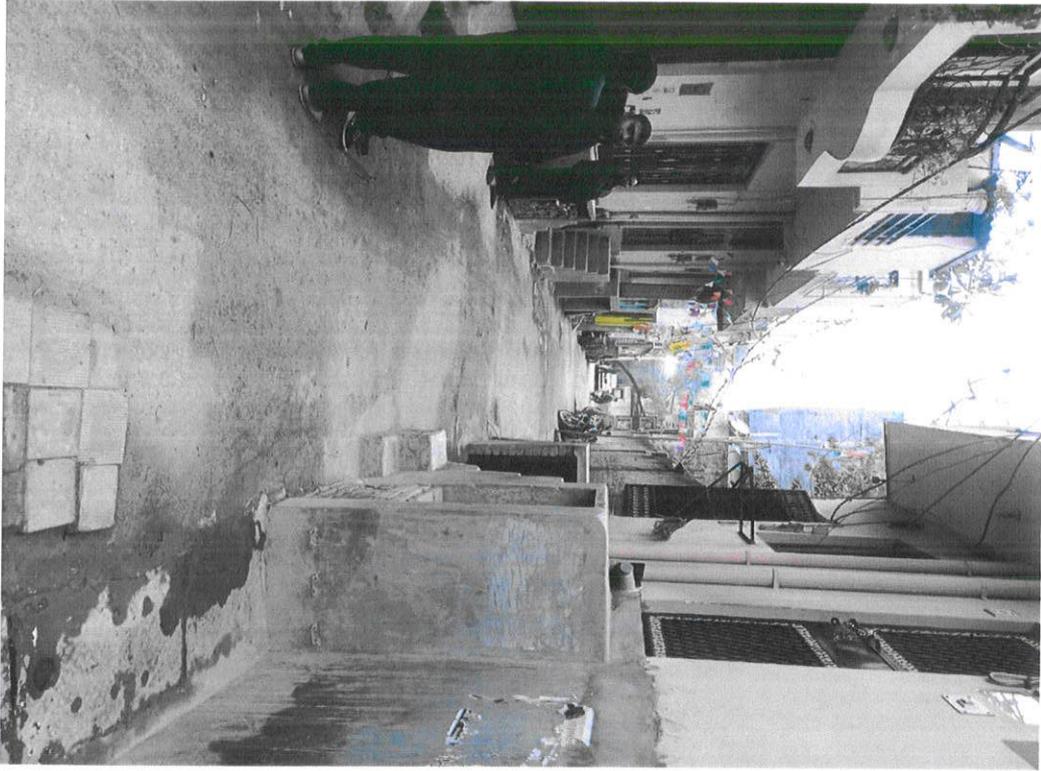


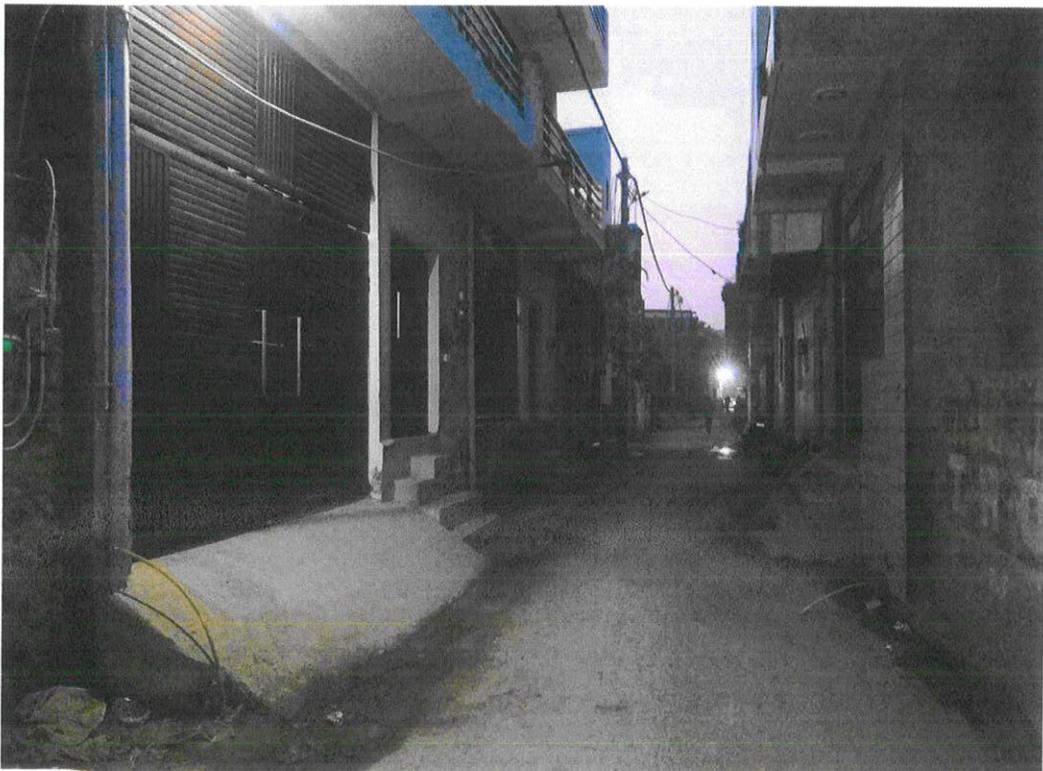
through
Advocate

Signature
of Party
or Please
date
Processing











FIR No. C. No. 24

U/S.

P. S.

IN THE COURT OF The National Green Tribunal, New Delhi

Suit / Appeal No. O. A. No. 639/2022 JURISDICTION OF 202

In re:- PRITIPAL SHARMA Plaintiff(s) Or Petitioner(s) Appellant(s) Complainant(s)

VERSUS

GOVT. OF NCT OF DELHI & ORS. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / We Rakesh Kumar S/o Ram Prasad Singh & Satish Kumar Roy S/o Kamal Roy, R/o 1031, G-1 Block, N.D. 47 Respondent no. 6 & 7. The above named do hereby appoint

DEEPAK KUMAR Advocate
En. No. D/1132A/2007
43, Dr. A.P.J Abdul Kalam Block,
Tis Hazari Courts, Delhi-110054
Mob: 9312117205, 7011105993
Email: dr.deepak.yadavadv07@gmail.com
S.K. Tiwary Advocate

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-
To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me / us.
To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

- To file and take back documents, to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings on paying separate fee.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.
- To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.



And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.
And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will in for m the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.
The fee settle is only for the above case and above Court. I / We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

IN WITNESS WHERE OF I / We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on thisday of202 Accepted subject to the terms of the fees.

S.K. Tiwary
Advocate

DEEPAK KUMAR
D-1132A/07
Advocate

Rakesh K. Roy
Client

I Identify The Signature/ Thumb Impression Of Below Mentioned Person, Who Has Been Signed In My Presence. The Client.



FIR No. C. No. 25
U/S.
P. S.

IN THE COURT OF The National Green Tribunal ; New Delhi

Suit / Appeal No. O.A. No. - 639/2022 JURISDICTION OF 202

In re:- PRITIPAL SHARMA Plaintiff(s) Or Petitioner(s)
Appellant(s) Or Complainant(s)

VERSUS

GOVT. OF NCT OF DELHI & Ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / We Ashutosh Panigrahi s/o Braj's
Kishore Panigrahi & Shambhu Paswan R/o, G-1 Block, N.D-47
The above named Respondent No- 8 & 9. do hereby appoint

DEEPAK KUMAR & S.K. Tiwari
En. No. D/1132A/2007 Advocate
43, Dr. A.P.J Abdul Kalam Block,
Tis Hazari Courts, Delhi-110054
Mob: 9312117205, 7011105845
Email: dr.deepakadavadv07@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-
To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me / us.
To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.
To file and take back documents, to admit and/or deny the documents of opposite party.
To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
To take execution proceedings on paying separate fee.
To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.
To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.
And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will in for m the Advocate for appearance when the case is called.
And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.
And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.
The fee settle is only for the above case and above Court. I / We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.
IN WITNESS WHERE OF I / We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on thisday of202 Accepted subject to the terms of the fees.



S.K. Tiwari
Advocate

Deepak Kumar
D-1132A/07
Advocate

Ashutosh Panigrahi
Client

Shambhu Paswan
Client

I Identify The Signature/ Thumb Impression Of Below Mentioned Person,
Who Has Been Signed In My Presence. The Client.